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NEW DELHI: DATED THE 15th July, 1975.

NOTIFICATION
(INCOME-TAX)

No. 2898 (P.O. 197/62/70-12(AI): In exercise of the powers conferred by clause (v) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Shree Durgiana Committee, Amritsar, for the purpose of the said section for and from the assessment year 1974-75.

Sd
(M. S. JASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Shri Swarup Sarain Khanna, Mayapuri, 4 Magbhol Road, Amritsar with reference to his petition dated 6.4.75.
2. The Commissioner of Income-tax, Amritsar with reference to his letter No. Ras/CR/73-74/12-D/2139 dated 27.5.75.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&P)/(P&R)/(Inv.), New Delhi.
5. Director of O&I Services (Income-tax), 1st Floor, Aizawa-Chalib, Hata Sundri Lane, New Delhi (5 Copies).
6. All Officers & Sections of I.T. Wing of C.D.D.T., New Delhi.
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9. Director of Training, I.T. (Direct Taxes), Staff College, Haggar (5 Copies)
10. Shri H.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) New Delhi.

Sd
(M. S. JASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA